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Title: Regarding Right to Fair compensation and Transparency and Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015.

SHRI B. VINOD KUMAR (KARIMNAGAR): Madam, this is with regard to the Right to Fair Compensation and Transparency and Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill. I want to present the opinion of our TRS party as well as our hon. Chief Minister.

HON. SPEAKER: You can do it at the time of discussion.

SHRI B. VINOD KUMAR : This Act was brought after series of deliberations for more than a decade. Both the Houses have passed this Act. Abruptly, this Government has brought this ordinance in order to amend it.

HON. SPEAKER: You can raise this point at the time of discussion.

SHRI B. VINOD KUMAR : The hon. Prime Minister speaks of cooperative federalism. He ought to have got the opinions of various States before bringing any amendments to the Act. So I request the hon. Minister for Parliamentary Affairs to seek the advice of different Chief Ministers. My State has brought an Act with regard to the rehabilitation and land acquisition process. Being a new State, in the first Budget Session we have brought a Bill where we are giving good compensation to the farming community. Everybody's opinion should have been taken by this Government in this regard.